

**GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
DEPARTMENT OF JUSTICE**

LOK SABHA

**UNSTARRED QUESTION NO. 1872
TO BE ANSWERED ON FRIDAY, THE 02ND AUGUST, 2024**

SC/ST/OBC VACANCIES IN SUBORDINATE COURTS

1872. ADV. CHANDRA SHEKHAR:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the number of posts belonging to SCs, STs and OBCs lying vacant in the subordinate courts, State-wise;**
- (b) the number of judges belonging to SCs, STs and OBCs recruited in subordinate courts during the last five years, State-wise and year-wise; and**
- (c) the reasons for the shortfall, if any?**

ANSWER

**THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE
MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE
MINISTRY OF PARLIAMENTARY AFFAIRS**

(SHRI ARJUN RAM MEGHWAL)

(a) to (c): Filling up of vacant positions in the Subordinate Courts of the country is the responsibility of the High Courts and State Governments concerned. Accordingly, the details regarding the number of post of Judges belonging to SCs, STs and OBCs in Subordinate Courts and their recruitment during the last five years is not maintained by the Central Government. As per the Constitutional framework, in exercise of powers conferred under proviso to Article 309 read with Articles 233 and 234 of the Constitution, the respective State Government in consultation with the High Court frames the rules and regulations regarding the appointment and recruitment of Judicial Officers in the respective State Judicial Service. In some States, the respective High Court undertakes the recruitment process, whereas in other States, the High Court does it in consultation with the State Public Service Commission.
